

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 813/2014
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 23.03.2017

NAME OF THE COMPANY: M/s Rodolf Exim Pvt Ltd & Ors

SECTION OF THE COMPANIES ACT: 391 to 394

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	CHETANIA KANDPRA	Company Prosecutor	For or, Delhi	Chetana
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ORDER

The reports of the Regional Director is not on record. However, the report of the Official Liquidator has been filed along with the Paper Book.

Learned Counsel for the RD states that needful shall be done within four weeks and a copy of the Paper Book shall be handed over to the Ld. Counsel for the Regional Director and the Official Liquidator during the course of the day.

It is also directed that in terms of the Orders dated 22.10.2016 passed by the Hon'ble High Court of Delhi, Standing Counsel of the Income Tax department shall remain present in the Court on the adjourned date.

List on 09.5.2017.

Sd/-
(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
23.3.2017